CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 426/2018 In O.A No. 3648/2015

New Delhi, this the 21st day of January, 2019

Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Ms. Aradhana Johri, Member (A)

Azad Singh,
S/o. Late Shri Risal Singh,
Aged about 60 years,
R/o. House No. 373, Near Hanuman Mandir,
Village & P.O. Dichaori Kalan,
New Delhi – 110 043.
Retired as PHI.Petitioner

(None)

Versus

Sh. Puneet Kumar Goel,
The Commissioner,
South Delhi Municipal Corporation,
Civic Centre,
Minto Road, New Delhi – 110 002.Respondent

(By Advocate : Mr. R. K. Jain)

ORDER (ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

None for petitioner.

2. Mr. R. K. Jain, learned counsel appearing for the respondents/contemnors, today, while producing the order dated 08.01.2019 along with the compliance affidavit submits that they have fully complied with the orders of this Tribunal.

3. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the C.P. is closed. Notices are discharged. However, the petitioner is at liberty to avail his remedies, if he is still aggrieved by the orders now passed by the respondents.

(Aradhana Johri) Member (A) (V. Ajay Kumar) Member (J)

/Mbt/